

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1924 of 2021

1. Anjuba Lakra		
2. Taraiba Lakra		
3. Aradhna @ Aradhna Minz		
4. Ruben Lakra		
5. Sunil Lakra		
6. Sihdu Lakra		
7. Ashiyana Lakra @ Gulshan Lakra		
8. Anima Minz		
9. Puniya Minz @ Punam Minz		
10. Geeta Lakra		
11. Kiran Lakra		
12. Arti Lakra	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Sabyasanci, Advocate
For the State	: Mr. Rajiv Ranjan, Addl.P.P.

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 22.04.2021 passed in A.B.A. No.1871 of 2021.

It is submitted by the learned counsel for the petitioners that vide order dated 22.04.2021 passed in A.B.A. No.1871 of 2021, the petitioners were directed to surrender before the court below within six weeks and they were further directed to jointly deposit a demand draft of Rs.5,000/- as ad interim victim compensation drawn in favour of the informant. It is next submitted that because of pandemic COVID-19, the petitioners could not surrender within the stipulated time. It is also submitted that in the meantime the petitioners have already prepared the said demand draft and the copy of the same has been annexed with the brief. It is then

submitted that now the petitioners are ready and willing to surrender before the learned court below and unless six weeks' extension is granted to them, they will be highly prejudiced. Hence, it is submitted that the time period for the petitioners to surrender before the court below in terms of the order dated 22.04.2021 passed in A.B.A. No.1871 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 22.04.2021 passed in A.B.A. No.1871 of 2021 is extended by six weeks from the date of this order. The order dated 22.04.2021 passed in A.B.A. No.1871 of 2021 is modified by directing the petitioners to surrender within six weeks from the date of this order in terms of the order dated 22.04.2021 passed in A.B.A. No.1871 of 2021.

The order dated 22.04.2021 passed in A.B.A. No.1871 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)